

MINUTES OF THE MEETING No. 25/09 HELD ON 17.9.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 25/09 meeting of Advance Licensing Committee was held on 17.9.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No M-261 NC No.25/09 Dated 17.9.08	M/s. K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/779 /AM08/DES-IV RLA F.No.03/94/40/00201/AM08 .Lic.No.0310434261 dated 28/6/2007
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The Committee considered the case as per agenda and noted that the representation of the firm is vague and unsigned. The Committee decided to request the firm to send Specific request mentioning licence number/File No. and copy of the application. Accordingly the case may be re-listed on 15.10.2008.

Case No M-262 NC No.25/09 Dated 17.9.08	M/s. Sriram Compounds (P) Ltd, New Delhi F.No.01/83/50/343 /AM08/DES-IV RLA F.No.05/24/40/113/AM08 .Lic.No.0510203713 dated 16/5/2008
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 17.9.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Percentage solid content of Epoxide Resin
2. Material balance in terms of solid resin between import and export if epoxide resin is being used.

Accordingly the case may be re-listed on 15.10.2008.

Case No M-263 NC No.25/09 Dated 17.9.08	M/s. Esteem Industries (P) Ltd, Goa F.No.01/83/50/1780 /AM08/DES-IV RLA F.No.17/24/40/121/AM08 .Lic.No.1710001875 dated 31/12/2007
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The Committee considered the case as per agenda. The representative from Deptt. Of C&PC(Chem.Div) stated that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.

Case No M-264 NC No.25/09 Dated 17.9.08	M/s. Esteem Industries (P) Ltd, Goa F.No.01/83/50/1619 /AM08/DES-IV RLA F.No.17/24/40/87/AM08 .Lic.No.1710001824 dated 27/11/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008

Case No M-265 NC No.25/09 Dated 17.9.08	M/s. Esteem Industries (P) Ltd, Goa F.No.01/83/50/1488 /AM08/DES-IV RLA F.No.17/24/40/77/AM08 .Lic.No.1710001797 dated 1/11/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008

Case No M-266 NC No.25/09 Dated 17.9.08	M/s. Associate Exports Mumbai F.No.01/83/162/1242 /AM08/DES-IV RLA F.No. .Lic.No. dated
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The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 15.10.2008

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 25/83-ALC1/2008 **MEETING DATE** : 17.09.2008

1	Case No.: 46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer and also decided to issue reminder to Deptt. of Fertilizer. Accordingly the case may be re-listed on 15.10.2008..			

2	Case No.: 741/21/82-ALC4/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Approved
	HQ File :01/82/050/01441/AM06/	RLA File :03/94/040/01256/AM06/	Lic.No/Date:0310368136 22.02.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14011/122/2003/Ch.II dated 18.10.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Para Tertiary Butyl Cyclohexyl Acetate (Cis Isomer content 70% min.)	1 kg.	1. Para Tertiary Butyl Phenol 2. Acetic Acid 3. 5% Rhodium on Alumina Catalyst	0.910 kg. 0.650 Kg 0.00042 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

3	Case No.: 20/3/83-ALC1/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Approved
	HQ File :01/83/050/00026/AM09/	RLA File :08/24/040/00058/AM07/	Lic.No/Date:0810058077 14.07.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14011/105/2006/Ch.II dated 11.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Direct Red 239	1 kg.	1. J. Acud Urea 2. Beta Naphthol 3. Sodium Nitrite 4. Soda Ash	0.490 kg. 0.422 Kg 0.131 Kg 0.270 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

4	Case No.: 43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 15.10.2008			

5	Case No.: 24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.			

Case No.: 18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
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6	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer. Accordingly the case may be re-listed on 15.10.2008..				

7	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG and also decided to issue reminder to PNG . Accordingly the case may be re-listed on 15.10.2008..				

8	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 15.10.2008.				

9	Case No.:5/2/82-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer. Accordingly the case may be re-listed on 15.10.2008..				

10	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 15.10.2008.				

11	Case No.:482/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00008/AM08/	RLA File :34/24/040/00297/AM07/	Lic.No/Date:3410018451 30.03.2007	Defer Date:15.10.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer. Accordingly the case may be re-listed on 15.10.2008..

12	Case No.: 336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the MSME. Accordingly the case may be re-listed on 15.10.2008..			

13	Case No.: 71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under examination from policy angle. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.			

14	Case No.: 763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer. Accordingly the case may be re-listed on 15.10.2008..			

15	Case No.: 129/46/83-ALC1/2007	Party Name:RENAISSANCE CREATIONS PVT. LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Deferred and Re-indexed
	HQ File :01/83/050/01937/AM08/	RLA File :05/24/040/00336/AM08/	Lic.No/Date:0510206875 27.07.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and representative of DIPP stated that this case has already been decided in the DES-V Section. The Committee directed to ascertain the position from DES-V and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.			

16	Case No.: 785/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Deferred and Re-indexed
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply			

from the firm to the D/L issued by Deptt. of C&PC(PC.Div.) on 14/7/2008. Accordingly the case may be re-listed on 15.10.2008.

17	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Deffered
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.			

18	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under examination from policy angle. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.			

19	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 15.10.2008.			

20	Case No.:149/46/83-ALC1/2007	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments No.7/75/08/TSW dt. 20.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Separate quantity of both double glazed and multiple walled glazed insulating glasses to be exported along with clearly indicating number of glasses to be fixed in multiple walled insulating glasses. 2. To indicate separate quantity of raw material/s for export of each type of glass. Accordingly the case may be re-listed on 15.10.2008.			

21	Case No.:60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status :approved
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of IPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case on net to net basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Synthetic Industrial Diamond Powder Processed/Graded	42500.000 Carat	Relevant Synthetic Industrial Diamond Powder (Unprocessed and Ungraded)	42500.000 Carat
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

22	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status :Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.			

23	Case No.:41/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status :approved
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda. The representative of the DIPP stated that the firm vide their letter dated 7/8/08 has requested for import of packing material only. The Committee has decided to approve the case allowing packing material as per packing policy on net to net basis.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status :Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:15.10.2008

Decision : The Committee considered the case as per agenda and observed that the case is under examination from policy angle. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.

25	Case No.: 18/33/83-ALC1/2007	Party Name:Swastic Auto Inds. Delhi	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Deffered
	HQ File :01/81/050/0415/AM08/	RLA File :01/24/040/00615/AM08/	Lic.No/Date:0510211603 5.11.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply to the D/L dated 12.9.2008. Accordingly the case may be re-listed on 15.10.2008			

	Case No.: 192/46/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Approved
	HQ File :01/83/050/002000/AM08/	RLA File :03/94/040/00781/AM08/	Lic.No/Date:0310450557 16.11.2007	Defer Date:17.9.2008
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.III dated 15.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Biocide-1 Magnacide ML – 2514 Containing Benzalkonium Chloride 17.5%	1 kg.	1. Tetrakis Hydroxymethyl Phosphonium Sulphate	0.250 Kg
	Tetrakis Hydroxymethyl Phosphonium Sulphate 25%		2. Dimethyl Cocoamine	0.110 Kg
	Biocide-2 Magnacide ML – 2515 Containing Benzalkonium Chloride 17.5%	1 Kg	1. Dimethyl Cocoamine	0.110 Kg
	Glutaraldehyde 20%		2. Glutaraldehyde	0.200 Kg
	Water Corrosion Inhibitor Cronox ML – 5935	1 Kg	1. Dimethyl Cocoamine	0.044 Kg

26	Containing Benzalkonium Chloride 7%		2. C-25-35 Dimer Fatty Acid	0.115 Kg
	C-25-35 Dimer fatty acid 4 moles Ethoxylate 20%			
	Oil Corrosion Inhibitor Cronox ML – 5933	1 Kg	1. C 12-20 Fatty Acid Mixture	0.298 Kg
	Containing C- 12-20 Fatty Amide Imidazoline 8-9%		2. Xylene/Ortho Xylene	0.700 Kg
	Mixed Xylene 70%		3. Diethylene Triamine	0.032 Kg
	C 12-20 Fatty Acid 22-24%			
	Demulsifier Aquanox ML 5877	1 Kg	Mixed Xylene/Ortho Xylene	0.800 Kg
	Containing 80% Mixed Xylene/Ortho Xylene			
	Scale Inhibitor Calnox ML 5931	1 Kg	1. Acrylic Acid	0.415 Kg
	Containing 41% of Minimum of Polyacrylic Acid		2. Thioglycolic Acid	0.061 Kg
	Pour Point Depressant D Wax ML 5932	1 Kg	1. Mixed Oylene/Ortho Xylene	0.301 Kg
	Flow Improver		2. Acrylic Acid	0.082 Kg
	Containing 44 to 50% of Polymer of Acrylates of Behenyl Alcohol, Ceto Stearyl Alcohol & Stearly Alcohol		3. Behenyl Alcohol	0.247 Kg
			4. Ceto Stearyl Alcohol (Nafol 1618)	0.094 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

27	Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS, Cochin	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status :Case Deferred
	HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM09/	Lic.No/Date:1010027923 16.11.2007	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15/10/2008.			

28	Case No.:3/36/83-ALC1/2008	Party Name:Premier paper Packaging, N. Delhi	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/85/050/00119/AM08/	RLA File :0-05/24/040/00620/AM08/	Lic.No/Date:0510212203 19.11.2007	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to PH on 1/10/2008 and defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 1/10/2008.			

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Case No.:25/6/82-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status :approved
HQ File :01/82/050/00108/AM09/	RLA File :03/94/040/00856/AM08/	Lic.No.0310450849Date:20.11.2007	
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/28/2007/Ch.II dated 23.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
O,O-Diethyl Phosphorodithioic Acid (Diethyl Acid) 92%	1 kg.	1. Phosphorous Pentasulphide (98%) 2. Ethanol (Min.93% basis)	0.587 Kg 0.534 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:3/51/83-ALC1/2007	Party Name:SCHENCK PROCESS INDIA LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Deffered
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date:0510212444 23.11.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and noted that the firm has not given the correct ITC (HS) code for the export item in the application. The Committee therefore decided to refer back the case to RLA for getting necessary correction in the application from the firm.			

Case No.:9/9/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2008	Status:Case Approved
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31			17.09.2008	
	HQ File :01/83/050/00181/AM09/	RLA File :03/95/040/00913/AM08/	Lic.No/Date:0310454209 17.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/26/2005/Ch.II dated 24.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Metribuzin 70% DF	1 kg.	1. Metribuzin echnical (94%)	0.760 kg.
			2. Atlox Metapesperrse 550 S	0.080 Kg
			3. Supragil WP	0.030 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:2/1/83-ALC1/2007	Party Name:Fibre Foils Ltd, Mumbai	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Rejected
	HQ File :01/83/050/02076/AM08/	RLA File :03/94/040/00646/AM08/	Lic.No/Date:0310456817 8.01.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter dated 17/6/2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

33	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under examination from policy angle. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.			

	Case No.:11/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
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34	HQ File :01/83/050/00183/AM09/	RLA File :10/24/040/00165/AM08/	Lic.No/Date:1010028446 10.01.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.10.2008.			

35	Case No.:10/51/83-ALC1/2008	Party Name:Intellipack Solutions (P) Ltd, Bangalore	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Rejected
	HQ File :01/83/050/02044/AM08/	RLA File :07/24/040/00718/AM08/	Lic.No/Date:0710055469 16.01.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter dated 17/6/2008 issued by this office.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

36	Case No.:20/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/02094/AM08/	RLA File :03/94/040/01013/AM08/	Lic.No/Date:0310457928 17.01.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008			

37	Case No.:21/51/83-ALC1/2008	Party Name:Ajanta Offset & Packagings Ltd, Delhi	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Rejected
	HQ File :01/83/050/02055/AM08/	RLA File :05/24/040/00829/AM08/	Lic.No/Date:0510215374 24.01.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter dated 3/6/2008 issued by this office.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:10/1/83-ALC1/2008	Party Name:Publicity Printers, Mumbai	Meet No/Date:25/83-ALC1/2008	Status:Case
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38			17.09.2008	Rejected
	HQ File :01/83/050/02084/AM08/	RLA File :03/95/040/01069/AM08/	Lic.No/Date:0310459037 24.01.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter dated 19/5/2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

39

Case No.:88/9/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
HQ File :01/83/050/00260/AM09/	RLA File :02/24/040/00282/AM08/	Lic.No/Date:0210108495 24.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14011/15/2008/Ch.II dated 2.6.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Rubber Chemical Peptizol – 11/ Peptizol 11 P containing Dibenzamido Diphenyl Disulphide : 48% Kaolin Clay: 38% Stearic Acid : 1.2%	1 kg.	1. Dibenzamido Diphenyl Disulphide 2. Kaolin Clay 3. Steraric Acid (Stearic Acid content: 50 ± 10% Stearic Acid + Palmitic Acid content: 90% min.	0.485 kg. 0.384 Kg 0.012 Kg
Rubber Chemical Peptizol-11/R containing Dibenzamido Diphenyl Disulphide : 48%	1 Kg	Dibenzamido Diphenyl Disulphide	0.485 Kg
Rubber Chemical Peptizol – 11/G containing Dibenzamido Diphenyl Disulphide : 48%	1 Kg	Dibenzamido Diphenyl Disulphide	0.485 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.

40	Case No.: 17/1/83-ALC1/2008	Party Name:DEVASHISH POLYMERS PVT. LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Rejected
	HQ File :01/83/050/02091/AM08/	RLA File :03/94/040/01061/AM08/	Lic.No/Date:0310458963 24.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (PC.Div.) dt. 21.5.008.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

41	Case No.: 19/51/83-ALC1/2007	Party Name:GUJARAT CHEMICALS	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Rejected
	HQ File :01/83/050/02053/AM08/	RLA File :08/24/040/00235/AM08/	Lic.No/Date:0810069816 25.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.Div.) dt. 15.4.2008.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

42

Case No.: 16/1/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Approved
HQ File :01/83/050/02090/AM08/	RLA File :03/94/040/01000/AM08/	Lic.No/Date:0310459317 28.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/51/2005/PC.II dated 5.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Plast White Masterbatch (containing 23.5% LLDPE and 76.5% Calcium Carbonate)	1 kg.	1. Linear Low Density Polyethylene (LLDPE) Moulding Grade	0.2420 Kg
		2. Calcium Carbonate	0.7879 Kg
Plast Stiff Masterbatch (containing 23.5% Polypropylene and amd 76.5% Calcium Carbonate)	1 Kg	1. Polypropylene (PP) Rafia/Tape Grade	0.2420 Kg
		2. Calcium Carbonate	0.7879 Kg

Plast Clear Masterbatch (containing 23.5% LLDPE amd 76.5% Talcum Powder)

1 Kg

1. Liner Low Density Polyethylene (LLDPE Moulding Grade)

0.2420 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.: 43/1/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Rejected
	HQ File :01/83/050/02117/AM08/	RLA File :03/95/040/01076/AM08/	Lic.No/Date:0310459437 29.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by this office dated 16.5.2008.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

44	Case No.: 64/1/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/02138/AM08/	RLA File :03/95/040/01005/AM08/	Lic.No/Date:0310460907 13.02.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

45	Case No.: 62/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Approved
	HQ File :01/83/050/02136/AM08/	RLA File :03/95/040/00982/AM08/	Lic.No/Date:0310461509 18.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14011/10/2008/Ch.II dated 16.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	4,4 Dithio Dimorpholine (DTDM)	1 kg.	1. Morpholine 2. Sodium Hydroxide	0.776 kg. 0.400 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.:63/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/02137/AM08/	RLA File :03/95/040/00981/AM08/	Lic.No/Date:0310461506 18.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14011/10/2008/Ch.II dated 16.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	N-Dicyclohexyl 2-Benzothiazole Sulphenamide (DCBS)	1 kg.	1. Aniline 2. Carbon Di Sulphide 3. Sulphur 4. Caustic Soda Lye 5. Dicyclohexylamine 6. Sodium Hydroxide 100% 7. Isopropanol	0.457 kg. 0.447 Kg 0.177 Kg 0.198 Kg 0.629 Kg 0.500 Kg 0.232 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:68/1/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/02142/AM08/	RLA File :03/94/040/01142/AM08/	Lic.No/Date:0310461443 18.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/11/2006/PC.II dated 9.2.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Polyurethane Resin containing 100% Resin	1 kg.	1. Polypropylene Glycol 2. Diethylene Glycol 3. Dihenyl Methane 4,4 Di Isocyanate 4. Toluene Di Isocyanate	0.213 kg. 0.015 Kg 0.348 kg 0.199 Kg

Polyester Resin Containing 100% Resin	1 Kg	1. Phthalic Anhydride 2. Diethylene Glycol	0.303 Kg 0.358 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	Case No.: 24/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00196/AM09/	RLA File :10/24/040/00195/AM08/	Lic.No/Date:1010028874 20.02.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.			

49	Case No.: 32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under examination from policy angle. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.			

50	Case No.: 50/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Rejected
	HQ File :01/83/050/02124/AM08/	RLA File :03/95/040/00412/AM08/	Lic.No/Date:0310462236 22.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.Div.) dt. 19.5.008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

51	Case No.: 26/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00198/AM09/	RLA File :10/24/040/00184/AM08/	Lic.No/Date:1010028902 25.02.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.			

52	Case No.: 27/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00199/AM09/	RLA File :10/24/040/00183/AM08/	Lic.No/Date:1010028901 25.02.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.			

53	Case No.: 33/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Rejected
	HQ File :01/83/050/02107/AM08/	RLA File :03/94/040/01213/AM08/	Lic.No/Date:0310462773 26.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by this office dated 19.5.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

54	Case No.: 34/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Rejected
	HQ File :01/83/050/02108/AM08/	RLA File :03/94/040/01214/AM08/	Lic.No/Date:0310462779 26.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by this office dated 19.5.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

55	Case No.: 15/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00187/AM09/	RLA File :10/24/040/00190/AM08/	Lic.No/Date:1010028953 29.02.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.			

	Case No.: 16/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00188/AM09/	RLA File :10/24/040/00192/AM08/	Lic.No/Date:1010028955	Defer

56			29.02.2008	Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.				

57	Case No.: 17/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00189/AM09/	RLA File :10/24/040/00193/AM08/	Lic.No/Date:1010028956 29.02.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.			

58	Case No.: 18/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00190/AM09/	RLA File :10/24/040/00194/AM08/	Lic.No/Date:1010028958 29.02.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.			

59	Case No.: 19/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00191/AM09/	RLA File :10/24/040/00191/AM08/	Lic.No/Date:1010028954 29.02.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.			

60	Case No.: 84/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00256/AM09/	RLA File :10/24/040/00204/AM08/	Lic.No/Date:1010029033 10.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.			

61	Case No.: 68/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00240/AM09/	RLA File :03/94/040/01238/AM08/	Lic.No/Date:0310464210 10.03.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008

62	Case No.: 69/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00241/AM09/	RLA File :03/94/040/01239/AM08/	Lic.No/Date:0310464200 10.03.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

63	Case No.: 73/9/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00245/AM09/	RLA File :03/94/040/01279/AM08/	Lic.No/Date:0310464582 12.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 17.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Quantity of diffeent raw material required to manufacture 1 Kg. each of Primer Coating and Direct Coating 2. Clarification regarding solid content of acrylic emulsion for which percentage solid content for primer coating has been indicating as 100% while for Direct Coating it has been indicated 50%. 3. The wastage indicated for initial coating i.e. Primer Coating is more than subsequent i.e. Direct Coating claification thereof Accordingly the case may be re-listed on 15.10.2008.			

64	Case No.: 74/9/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00246/AM09/	RLA File :03/94/040/01280/AM08/	Lic.No/Date:0310464645 12.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder is on 12/9/2008 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15/10/2008.			

	Case No.: 8/51/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/02042/AM08/	RLA File :17/24/040/00163/AM08/	Lic.No/Date:1710001993 14.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14011/114/2003/Ch.III dated 7.7.2006 and decided to approve this case on repeat basis as under:-			

65	Item of Export	Qty	Item of Import	Qty
	Sodium Salt of Naphthalene Sulphonic Acid Formaldehyde Condensate	1 kg.	1. Naphthalene 2. Formaldehyde (37%) 3. Caustic Soda Lye, 47%	0.550 kg. 0.240 Kg 0.340 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

66	Case No.:6/13/83-ALC1/2008	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00357/AM09/	RLA File :09/24/040/00335/AM08/	Lic.No/Date:0910033373 17.03.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.				

67	Case No.:75/9/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/00247/AM09/	RLA File :03/94/040/01286/AM08/	Lic.No/Date:0310465386 17.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/48/2008/Ch.II dated 23.8.2008 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty
	Unilinker RX 300 Solid Support (Loaded Support) (Containing 0.87% Kg +/- 1% RX 300 Resin)	1 kg.	1. Aminomethyl Resin (RX 300 Resin) Unloaded Support	0.87 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

68	Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:15.10.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 15/10/2008.

69	Case No.: 34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 15/10/2008.			

70	Case No.: 48/9/83-ALC1/2008	Party Name:RAJ BORAX LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Deffered and Re-indexed
	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. C&PC (Chem. Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:- 1) Details of manufacturing process with chemical equation, manucular formula . Accordingly the case may be re-listed on 15.10.2008.			

71	Case No.: 85/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00257/AM09/	RLA File :10/24/040/00206/AM08/	Lic.No/Date:1010029139 24.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.10.2008			

72	Case No.: 58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025 25.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments No.7/242/08-TSW dt. 7.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

12	1. To give import items separately for each export product. 2. To furnish specifications of each import product. 3. To give Process flow chart to manufacture each product indicating wastage at each stage of manufacturing. 4. To provide consumption of raw materials with corresponding production of export product for the last two year duly endorsed by concerned Excise Range. Accordingly the case may be re-listed on 15.10.2008.
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73	Case No.: 47/9/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Rejected
	HQ File :01/83/050/00219/AM09/	RLA File :03/95/040/01208/AM08/	Lic.No/Date:0310466070 25.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter dated 12.6.2008 issued by Deptt. Of C&PC (PC.Div).			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

74	Case No.:80/9/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00252/AM09/	RLA File :02/24/040/00264/AM08/	Lic.No/Date:0210110797 27.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 15.10.2008..			

75	Case No.:81/9/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00253/AM09/	RLA File :03/94/040/01248/AM08/	Lic.No/Date:0310466535 27.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 15/10/2008.			

76	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:17.09.2008
	Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is			

covered under ITC chapter 29.

77	Case No.: 78/9/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00250/AM09/	RLA File :03/95/040/01200/AM08/	Lic.No/Date:0310466583 28.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 6/8/2008 issued this office. Accordingly the case may be re-listed on 15.10.2008.			

78	Case No.: 82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719 31.03.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by this office dated 12/9/2008. Accordingly the case may be re-listed on 15.10.2008.			

79	Case No.: 79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Transferred to Different Section
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.			

80	Case No.: 52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008			

81	Case No.: 56/9/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00228/AM09/	RLA File :03/95/040/01243/AM08/	Lic.No/Date:0310467652 08.04.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008			

82	Case No.: 17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under examination from policy angle. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.			

83	Case No.:5/13/83-ALC1/2008		Party Name:NAGARJUNA AGRICHEM LTD		Meet No/Date:25/83-ALC1/2008 17.09.2008		Status:Case Approved	
	HQ File :01/83/050/00356/AM09/		RLA File :09/24/040/00016/AM09/		Lic.No/Date:0910033916 14.05.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/41/2008/Ch.II dated 7.8.2008 and decided to approve this case as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Propiconazole 25% EC		1 Litre	1. 2,4 Dichloro Acetophenone 2. Bromine 3. 1,2,4 Triazole 4. 1,2 Pentanediol		0.256 kg. 0.194 Kg 0.068 Kg 0.121 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

84	Case No.: 90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and Committee decided to call for hard copy from RLA.. Accordingly the case may be re-listed on 15.10.2008.			

	Case No.: 92/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/00264/AM09/	RLA File :08/24/040/00025/AM09/	Lic.No/Date:0810071933 15.05.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/64/2007/PC.II dated 2.5.2008 and decided to approve this case as under:-

85

Item of Export	Qty	Item of Import	Qty
Filled Compound Master Batch (containing 30% LLDPE, 68% Calcium Carbonate, 1% Additive and 1% PE Wax	1 kg.	1. LLDPE Granules 2. Calcium Carbonate 3. Relevant Additive 4. Polyethylene Wax	0.3090 kg. 0.7004 Kg 0.0103 Kg 0.0103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86

Case No.: 38/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
HQ File :01/83/050/00408/AM09/	RLA File :05/24/040/00067/AM09/	Lic.No/Date:0510220940 26.05.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 1.10.2008.			

87

Case No.: 14/21/83-ALC1/2008	Party Name:PRAGATI HIGHTECH PRODUCTS PVT. LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
HQ File :01/83/050/00655/AM09/	RLA File :33/24/040/00001/AM09/	Lic.No/Date:3310011135 29.05.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and Committee decided to call for hard copy from RLA.. Accordingly the case may be re-listed on 15.10.2008.			

88

Case No.: 1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 15.10.2008..			

Case No.:3/13/83-ALC1/2008

Party Name:HINDUSTAN PLATINUM PVT. LTD

Meet No/Date:25/83-ALC1/2008
17.09.2008

Status:Case **Approved**

HQ File :01/83/050/00354/AM09/

RLA File :03/94/040/00023/AM09/

Lic.No/Date:0310474239

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:9/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00360/AM09/	RLA File :05/24/040/00799/AM08/	Lic.No/Date:0510221995 12.06.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008			

91	Case No.:10/13/83-ALC1/2008	Party Name:PARIJAT AGENCIES	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/00361/AM09/	RLA File :05/24/040/00091/AM09/	Lic.No/Date:0510221999 12.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/26/2007/Ch.II dated 16.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Imidacloprid 70 WS (Imidacloprid 70% WS)	1 kg.	Imidacloprid Technical 94%	0.7595 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:16/13/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
HQ File :01/83/050/00367/AM09/	RLA File :02/24/040/00068/AM09/	Lic.No/Date:0210113527	Defer

92	HQ File :01/83/050/00501/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:021011527 13.06.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited to the D/L dated 12/9/2008 issued by this office. Accordingly the case may be re-listed on 15.10.2008.				

93	Case No.:2/17/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00522/AM09/	RLA File :03/94/040/00349/AM09/	Lic.No/Date:0310478084 09.07.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited to the D/L dated 12/9/2008 issued by this office. Accordingly the case may be re-listed on 15.10.2008.				

94	Case No.:4/17/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00524/AM09/	RLA File :10/24/040/00030/AM09/	Lic.No/Date:1010030158 10.07.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 15.10.2008.				

95	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and observed that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 15.10.2008.				

96	Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (PC.Div) dated 12/8/2008. Accordingly the case may be re-listed on 15.10.2008.				

97	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:15.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by this office. Accordingly the case may be re-listed on 15.10.2008.

98	Case No.: 8/17/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: approved
	HQ File :01/83/050/00528/AM09/	RLA File :03/94/040/00347/AM09/	Lic.No/Date:0310478320 11.07.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to close this case.			

99	Case No.: 9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for hard copy from RLA.. Accordingly the case may be re-listed on 15.10.2008.			

100	Case No.: 10/17/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00530/AM09/	RLA File :03/94/040/00399/AM09/	Lic.No/Date:0310478419 11.07.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by this office dated 12/9/2008. Accordingly the case may be re-listed on 15.10.2008.			

101	Case No.: 11/17/83-ALC1/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00531/AM09/	RLA File :03/94/040/00354/AM09/	Lic.No/Date:0310478426 11.07.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 15/10/2008.			

102	Case No.: 15/18/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00546/AM09/	RLA File :08/24/040/00077/AM09/	Lic.No/Date:0810073363 17.07.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 15/10/2008.			

103	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15/10/2008.			

104	Case No.:2/21/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00643/AM09/	RLA File :03/94/040/00370/AM09/	Lic.No/Date:0310481427 06.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 15/10/2008.			

105	Case No.:7/21/83-ALC1/2008	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00648/AM09/	RLA File :03/94/040/00454/AM09/	Lic.No/Date:0310481530 06.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 15/10/2008.			

106

Case No.:8/21/83-ALC1/2008	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
HQ File :01/83/050/00649/AM09/	RLA File :34/24/040/00079/AM09/	Lic.No/Date:3410022037 06.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 20.2.2003 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Stannic Chloride Anhydrous	1 kg.	Tin Ingots	0.470 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:9/21/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS	Meet No/Date:25/83-ALC1/2008	Status:Case
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107		LTD.	17.09.2008	Approved
	HQ File :01/83/050/00650/AM09/	RLA File :05/24/040/00306/AM09/	Lic.No/Date:0510225084 07.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow items of import as per SION A 1579. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

108	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 15.10.2008.			

109	Case No.:11/21/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/00652/AM09/	RLA File :08/24/040/00092/AM09/	Lic.No/Date:0810073799 07.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/4/2004/Ch.II dated 19.1.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Copper Hydroxide 50% WP (Copper Content 50%)	1 kg.	1. Copper Scrap	0.510 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

110	Case No.:12/21/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/00653/AM09/	RLA File :05/24/040/00295/AM09/	Lic.No/Date:0510225191 07.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/26/2007/Ch.II dated 16.9.2008 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
Imidacloprid 70 WS (Imidacloprid 70% WS)	1 kg.	Imidacloprid Technical 94%	0.7595 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

111	Case No.: 15/21/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00656/AM09/	RLA File :02/24/040/00124/AM09/	Lic.No/Date:0210115881 08.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 15.10.2008..			

112	Case No.: 17/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00658/AM09/	RLA File :10/24/040/00035/AM09/	Lic.No/Date:1010030508 08.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board..Accordingly the case may be re-listed on 15.10.2008..			

113	Case No.: 18/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00659/AM09/	RLA File :10/24/040/00038/AM09/	Lic.No/Date:1010030511 08.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. .Accordingly the case may be re-listed on 15.10.2008..			

114	Case No.: 19/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred
	HQ File :01/83/050/00660/AM09/	RLA File :10/24/040/00031/AM09/	Lic.No/Date:1010030532 11.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.10.2008..			

	Case No.: 20/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status: Case Deferred

115	HQ File :01/83/050/00661/AM09/	RLA File :10/24/040/00032/AM09/	Lic.No/Date:1010030533 11.08.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board..Accordingly the case may be re-listed on 15.10.2008..				

116	Case No.:21/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00662/AM09/	RLA File :10/24/040/00033/AM09/	Lic.No/Date:1010030534 11.08.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. .Accordingly the case may be re-listed on 15.10.2008..				

117	Case No.:22/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00663/AM09/	RLA File :10/24/040/00034/AM09/	Lic.No/Date:1010030536 11.08.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board..Accordingly the case may be re-listed on 15.10.2008..				

118	Case No.:23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00664/AM09/	RLA File :10/24/040/00036/AM09/	Lic.No/Date:1010030538 11.08.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.10.2008..				

119	Case No.:24/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00665/AM09/	RLA File :10/24/040/00037/AM09/	Lic.No/Date:1010030539 11.08.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.10.2008..				

120	Case No.:25/21/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00666/AM09/	RLA File :09/24/040/00112/AM09/	Lic.No/Date:0910035008 11.08.2008	Defer Date:15.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP..Accordingly the case may be re-listed on 15.10.2008..

121	Case No.:26/21/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00667/AM09/	RLA File :09/24/040/00352/AM08/	Lic.No/Date:0910035009 11.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP..Accordingly the case may be re-listed on 15.10.2008..			

122

Case No.:27/21/83-ALC1/2008	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
HQ File :01/83/050/00668/AM09/	RLA File :03/94/040/00403/AM09/	Lic.No/Date:0310482111 11.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/1/2007/Ch.II dated 1.1.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Fluazinam Technical Min.98%	1 kg.	1. 2,4-Dichloro-3, 5- Dinitrobenzotrifluoride	1.010 Kg
		2. 2-Amino 3-Chloro- 5-Trifluoromethyl Pyridine	0.647 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

123	Case No.:28/21/83-ALC1/2008	Party Name:SIDDHARTH COLORCHEM LTD.		Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/00669/AM09/	RLA File :03/95/040/00368/AM09/		Lic.No/Date:0310482120 11.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/79/2006/Ch.II dated 17.9.2008 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty	
	Acid Black AMF	1 kg.	1. Phenyl Peri Acid 2. Sodium Nitrite	0.190 Kg 0.086 Kg	

		3. Diethyl M-amino Phenol (Demaph)	0.218 Kg
		4. Twitchell 6808 (Dedusting Oil)	0.050 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

124	Case No.:29/21/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00670/AM09/	RLA File :03/94/040/00181/AM09/	Lic.No/Date:0310482121 11.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 15.10.2008..			

125	Case No.:30/21/83-ALC1/2008	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00671/AM09/	RLA File :03/94/040/00457/AM09/	Lic.No/Date:0310482162 11.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 15.10.2008..			

126	Case No.:31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 15.10.2008..			

	Case No.:32/21/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83- ALC1/2008 17.09.2008	Status:Case approved
	HQ File :01/83/050/00673/AM09/	RLA File :03/95/040/00302/AM09/	Lic.No/Date:0310482332 12.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/16/2004/Ch.II dated 23.4.2007 and decided to approve this case on repeat basis as under:-			

127	Item of Export	Qty	Item of Import	Qty
	Acephate 97% DF	1 kg.	1. O,O-Dimethyl Phosphoramido Thioate (DMPAT) 95% 2. Methylene Dichloride	1.335 kg. 0.500 Kg
RLA concerned may take necessary action under Para 4.7.1 of HBP as per above decision of NORMS COMMITTEE.				

128	Case No.:33/21/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Deffered
	HQ File :01/83/050/00674/AM09/	RLA File :03/95/040/00086/AM08/	Lic.No/Date:0310482344 12.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008			

129	Case No.:34/21/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:approved
	HQ File :01/83/050/00675/AM09/	RLA File :03/94/040/00456/AM09/	Lic.No/Date:0310482347 12.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to close this case.			

130	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008			

	Case No.:2/25/83-ALC1/2008	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Approved
	HQ File :01/83/050/00751/AM09/	RLA File :03/95/040/00511/AM09/	Lic.No/Date:0310485112 04.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14011/156/2002/Ch.III dated 17.6.2005 and decided to approve this case on repeat basis as under:-			

131	Item of Export	Qty	Item of Import	Qty
	Potassium Tertiary Butoxide in Tetrahydrofuran Containing 18% Potassium Tertiry Butoxide	1 kg.	1. Sodium Metal 2. Potassium Chloride 3. Tertiary Butanol 4. Tetrahydrofuran	0.246 kg. 1.526 Kg 0.252 Kg 0.820 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

132	Case No.:3/25/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00752/AM09/	RLA File :17/24/040/00053/AM09/	Lic.No/Date:1710002152 05.09.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008				

133	Case No.:4/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00753/AM09/	RLA File :03/95/040/00504/AM09/	Lic.No/Date:0310485558 08.09.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008				

134	Case No.:5/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00754/AM09/	RLA File :03/95/040/00429/AM09/	Lic.No/Date:0310485564 08.09.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008				

135	Case No.:6/25/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00755/AM09/	RLA File :02/24/040/00139/AM09/	Lic.No/Date:0210117155 09.09.2008	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 15.10.2008				

136	Case No.:7/25/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00756/AM09/	RLA File :03/94/040/00489/AM09/	Lic.No/Date:0310485838 10.09.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 15.10.2008			

137	Case No.:8/25/83-ALC1/2008	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPPt. Accordingly the case may be re-listed on 15.10.2008			

138	Case No.:9/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00758/AM09/	RLA File :10/24/040/00075/AM09/	Lic.No/Date:1010030917 10.09.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.10.2008			

139	Case No.:10/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00759/AM09/	RLA File :10/24/040/00074/AM09/	Lic.No/Date:1010030918 10.09.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.10.2008			

140	Case No.:11/25/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00760/AM09/	RLA File :03/94/040/00063/AM09/	Lic.No/Date:0310485850 10.09.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008			

	Case No.:12/25/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA)	Meet No/Date:25/83-ALC1/2008	Status:Case
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141		LIMITED,	17.09.2008	Deferred
	HQ File :01/83/050/00761/AM09/	RLA File :03/94/040/00051/AM09/	Lic.No/Date:0310485855 10.09.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008			

142	Case No.:13/25/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Case Deferred
	HQ File :01/83/050/00762/AM09/	RLA File :03/94/040/00499/AM09/	Lic.No/Date:0310485857 10.09.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.10.2008			

134	Case No.:14/25/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Deffered
	HQ File :01/83/050/00763/AM09/	RLA File :05/24/040/00375/AM09/	Lic.No/Date:0510227185 10.09.2008	Defer Date:
	Decision : Not included in the list of agenda and the case is deferred for four week to be relisted on 15/10/2008			

135	Case No.:15/25/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:Deffered
	HQ File :01/83/050/00764/AM09/	RLA File :03/94/040/00372/AM09/	Lic.No/Date:0310485960 10.09.2008	Defer Date:
	Decision : Not included in the list of agenda and the case is deferred for four week to be relisted on 15/10/2008			

136	Case No.:16/25/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2008 17.09.2008	Status:deffered
	HQ File :01/83/050/00765/AM09/	RLA File :17/24/040/00044/AM09/	Lic.No/Date:1710002159 10.09.2008	Defer Date:
	Decision : Not included in the list of agenda and the case is deferred for four week to be relisted on 15/10/2008			

Date:23.09.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer